

1.2.2000 Hon. Mr. Justice Neelima Engi Reddy, VC
Hon. Mr. S. Biswas, A.M.

In this case as the Counsel for the
appellant died, notice was ordered on
17.2.99 to the appellant. Notice
was actually issued to the appellant
on 4.3.99 and no undelivered notice
has been received. It is presumed
that appellant has received notice
and ~~is~~ still not take steps in repre-
senting the matter, hence this OA is
dismissed for default.

S. O.
A.M.

VC

by